

Regional Office :

Karnataka State Pollution Control Board

Sy. No. 597 P, Ward No. 25,
4th Main, Near Dr. Vishnuvardhana Park,
Kuvempu Nagar, Ballari - 583 104.
Phone / Fax : (08392) 240514
Web site : kspcb@gov.in E-mail : bellary@kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ :

ಸರ್ವೆ ನಂ. 597 ಪಿ, ವಾರ್ಡ್ ನಂ. 25,
4ನೇ ಮುಖ್ಯ ರಸ್ತೆ, ಡಾ. ವಿಷ್ಣುವರ್ಧನ
ಉದ್ಯಾನವನದ ಹತ್ತಿರ, ಕುವೆಂಪು ನಗರ,
ಬಳ್ಳಾರಿ - 583 104.



towards a cleaner Karnataka

No.KSPCB/IND/NGT/IR/2019-20/ 1618

Date: 20-03-2020

To,
The Member Secretary
Karnataka State Pollution Control Board
Bangalore- 560001.

(Kind Attention: Mines Section)

Sir,

Sub: Inspection of M/s K B Steels Private Limited, Sy No 37/C, Haruvanahalli Village,
Hospet Taluk, Ballari District- Reg.

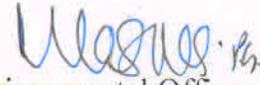
Ref : 1. Hon'ble NGT order in Original Application under 14/2020 (SZ) Dated: 23.01.2020.
2. Inspection of the industry on 02.03.2020.

* * * * *

With reference to above M/s K B Steels Private Limited, Sy No 37/C, Haruvanahalli Village, Hospet Taluk, Ballari District was inspected by Officer of this office on 02.03.2020. The copy of the inspection report is herewith enclosed for kind perusal and further needful action.

Yours faithfully

Encl: As above.


Environmental Officer
KSPCB Ballari

Inspection Report with respect to M/s K B Steels Private Limited, Sy No 37/C, Haruvanahalli Village, Hospet Taluk, Ballari District submitted before the Hon'ble National Green Tribunal (NGT, SZ, Chennai) as per the order of the Hon'ble NGT O. A. No 14/2020(SZ) dated 23.01.2020.

In the Appeal No.14/2020(SZ) filed by Smt Padma Kodali W/o Sri Kodali Srinivas Rao, Haruvanahalli Village, Chilakanahatti Post, Hospet Taluk, Ballari District, Karnataka State, the Hon'ble National Green Tribunal (NGT) Southern Zone, Chennai issued an Order dated 23.01.2020 with a direction to look into the allegations made by the applicant and submit a factual and action taken report.

Accordingly, the industrial site of M/s K B Steels Private Limited, Sy No 37/C, Haruvanahalli Village, Hospet Taluk, Ballari District was inspected by the Environmental officer, Regional Office, Karnataka State Pollution Control Board, Ballari on 2nd March 2020.

The following Officers KSPCB were present during the Inspection

Sl No	Name and Designation of the officials present
1	Sri P. K. Umashankar, Environmental Officer, KSPCB, Regional Office, Ballari.
2	Sri B .C. Shivamurthy, Deputy Environmental Officer Regional Office, Ballari

The project representatives present during the inspection are

1. Sri H M Sudhakar S/o Lt C. S. Hiremath - Managing Director

Following facts are brought to the kind notice of the Hon'ble National Green Tribunal:

1. The KSPCB has issued the Consent for Establishment to M/s K B Steels Private limited, Sy No 37/C, Haruvanahalli Village, Hospet Taluk, Ballari District on 31-03-2005 for setting up of new industry for the manufacture of Steel Ingots with production capacity of 350 MTPM. The unit is not covered under EIA Notification 2006 and hence not required EC. (The CFE copy is enclosed as Annexure 1)
2. The KSPCB has renewed the Consent for Operation to M/s K B Steels Private limited, Sy No 37/C, Haruvanahalli Village, Hospet Taluk, Ballari District on 21-05-2012 for manufacture of Steel Ingots with production capacity of 350 MTPM and same was valid upto 30-06-2017. (The CFO copy is enclosed as Annexure 2)
3. The Gulbarga Electricity Supply Company limited (GESCOM), Ballari authorities have permanently disconnected the power supply (w.e.f 18-10-2015) to M/s K B Steels Private limited, Sy No 37/C, Haruvanahalli Village, Hospet Taluk, Ballari District vide letter dtd: 19-06-2016 (The copy is enclosed as Annexure 3)
4. The factory authorities have submitted a letter dtd: 19-03-2020 stating that they have stopped the commercial production from Dec-2013. (The copy is enclosed as Annexure 4)

Observation made by the team on the prime allegations raised by the applicant are as given below:

Sl No	Prime allegation made against the industry	Observations made during the inspection
1.	The R3 started the industry during 2005 and is at a distance of hardly 100meters to the east side boundary of the Applicant. The R3 industry which, is very near to the Applicant's poultry farm	The industry has stopped the production form Dec 2013 and GESCOM has permanently

	of 1.5lac Layer Birds is wall to wail to the west of M/s Saivijay Pragati Steel Udyog Pvt. Ltd., (PSUPL) which is a sponge iron industry of Red Category which has a common wall with the R3 industry to its East.	disconnected the power supply (w.e.f 18-10-2015) vide letter dtd: 19-06-2016
2.	The R3 had established the above said industry during 2005 without adhering to any of the norms prescribed under the Pollution Control Acts and Rules and the conditions prescribed by the R1 in its Consent for Establishment. No. 152/KSPCB/E0(BLY)/DEO/AE0-2/CFE/MR/2001-05/4262, dated 31-03-2005 (Annexure-3).	The KSPCB has issued the Consent for Establishment to the said industry on 31-03-2005 for setting up of new industry for the manufacture of Steel Ingots with production capacity of 350 MTPM. The unit is not covered under EIA Notification 2006 and hence not required EC.
3.	<p>The applicant In this context wants to draw the attention of this Hon'ble Tribunal towards the fact that in first paragraph, first sentence in the 1st page of the above said annexure, it is mentioned as "Sub: Consent for, establishment and clearance from Water And Air Pollution Control point of view for setting up of new Industry for the manufacture of the Steel Ingots with production capacity of 350 MTPM (INDUCTION FURNACE 6.0 Tonnes. Heat Capacity) at Sy. No.37/C</p> <p>The word ' Clearance' is not specifically mentioned by R1. If this word 'clearance' means 'Environmental Clearance', RI has no authority to issue such 'Clearance'.</p>	The KSPCB has issued the Consent for Establishment to the said industry on 31-03-2005 for setting up of new industry for the manufacture of Steel Ingots with production capacity of 350 MTPM. The unit is not covered under EIA Notification 2006 and hence not required EC.
4.	The Applicant also submits that the R3 has not obtained EC from FEE /DFE, Karnataka in 2005, who are the authorized authorities for issuing EC to such Secondary Metallurgical	The CFE was issued to the industry on 31-03-2005. Hence the unit is not covered under EIA Notification 2006.

	Industries, which fall under Category B Medium, Red Category, Ferrous industry, before the publication of EIA Notification, 2006.													
5.	<p>The R3 industry has become non-functional and was shut down around the year 2012. Activities that are not related to the CFE of R1, like dumping of Dolochar, Kiln Accretions etc. (Annexure-4, Photos) in large heaps of height not less than 25-30ft in almost 75% of its premises and crushing of the same are being carried out in the R3 premises since the year 2016. Dumping of the Dolochar, Kiln Accretions etc. leveling of the same by Loaders or JCBs and. crushing of the same is resulting in a lot of hazardous fugitive emission polluting the 'Heerekere' (Lake) (Annexure-4) very next to the R3 to its East. These activities are also causing a lot of pollution in the surrounding agricultural lands especially those that are to the East and North-East being downwind from March/April to October/November, including the agricultural lands and the Agricultural Activity of the applicant's Poultry Farm which is to the West of R3 in an extent of 22.5acres that extends from NH-13 presently NH-50 till R3 being downwind to the R3 from October/November to March/April.</p>	<p>M/s K B Steel Pvt Ltd authorities have made an agreement with M/s Sai Vijay Steels Udyog Pvt Ltd.(Copy enclosed as Annexure 5)</p> <p>M/s Sai Vijay Steels Udyog Pvt Ltd are storing the following solid waste and the details are as follows:</p> <table border="1" data-bbox="911 757 1425 1016"> <thead> <tr> <th>Sl No</th> <th>Solid Waste</th> <th>Quantity(MT)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>4+ Char</td> <td>5359.84</td> </tr> <tr> <td>2</td> <td>0-4 Char</td> <td>1096.83</td> </tr> <tr> <td>3</td> <td>Accretion</td> <td>1400 (Approx)</td> </tr> </tbody> </table> <p>The quantity of solid waste stored within the premises is enclosed as Annexure 6.</p> <p>(Photograph of solid waste stored within the premises is enclosed as Annexure 7)</p>	Sl No	Solid Waste	Quantity(MT)	1	4+ Char	5359.84	2	0-4 Char	1096.83	3	Accretion	1400 (Approx)
Sl No	Solid Waste	Quantity(MT)												
1	4+ Char	5359.84												
2	0-4 Char	1096.83												
3	Accretion	1400 (Approx)												
6.	<p>The Applicant further submits that there exist two water bodies (Lakes, Heere-kere and Hosa-kere the former being very adjacent to the R3 industries that irrigates about 180acres of the agricultural land of Gollarahalli</p>	<p>The industry has stopped the production form Dec 2013 and GESCOM has permanently disconnected the power supply (w.e.f 18-10-2015) vide letter dtd: 19-06-2016</p>												

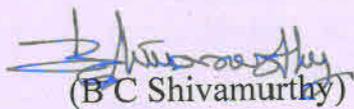
village. The area of the Hosa-kere is nearly 140 acres and the area of the Heere-kere Lake is nearly 250 acres complying of survey number 166, 164/A, 155/A, 154/A, 152/A, 151/B, 145/A, and 144/A (Annexure-5) etc. The aforesaid survey nos. is in the name of Heere-kere according to the revenue records. Between the land of R3 industry and Heere-kere., there are Govt lands of Survey Nos. 36/A-1.41 acres, 36/B-0.82 acres, 36/D-2.00 acres, 36/E- 10.64 acres, 36/E/P1-10.64 acres, 36/F-0.75 acres, 36/G-0.65 acres, 36/32 - 0.14 acres, 36/K-1.06 acres, 36/L-1.68 acres and 38(8.68 acres) of Haruvanahalli -village, which is also filled by Heere-kere pond water when the lake is full in rainy season.

All the cattle and sheep of the surrounding 3 villages viz. Haruvanahalli, Chilakanahatti and Gollarahalli are dependent on this lake for drinking water (Annexure-4). The Lake water which was very clear and transparent that any coin was clearly seen when dropped into it even from a depth of 3ft before the establishment of R3 industry and the neighboring industry. The, water of the Lake has now become very turbulent and black in color with all the fugitive emissions caused by the above said activities in the premises of R3 industry.

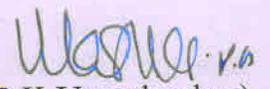
7. Run off from hazardous waste dumps of the R3 industry's premises entering the surface water of this water body has made the water very turbulent and dangerous making

M/s K B Steel Pvt Ltd authorities have provided compound wall all around the premises.

	it unusable for irrigation or for the drinking of cattle and sheep since the R3 has not complied the rainwater/storm water harvesting.	
8.	The Applicant also submits that the 3 rd Respondent has established the industry against the citing guidelines and the sensitive area guidelines of Respondent No.2 being as near as less than 100meters from the sensitive agricultural activity of poultry farming and the agricultural lands of the Applicant which is also being the place of residence for herself and her poultry workers living in a total of 15 labour quarters excluding applicants house.	The industry has stopped the production form Dec 2013 and GESCOM has permanently disconnected the power supply (w.e.f 18-10-2015) vide letter dtd: 19-06-2016. M/s Sai Vijay Steels Udyog Pvt Ltd are storing the solid waste in the said premise of M/s K B Steels Pvt Ltd
9.	The Applicant is not against the establishment & growth of the industry and is seeking remedy against the pollution caused from the activities in 3 rd Respondent's industry premises without adhering to any of the norms prescribed and/or the conditions imposed by the 1 st & 2 nd Respondents which are deliberately violated by the 3 rd Respondent.	The industry has stopped the production form Dec 2013 and GESCOM has permanently disconnected the power supply (w.e.f 18-10-2015) vide letter dtd: 19-06-2016. M/s Sai Vijay Steels Udyog Pvt Ltd are storing the solid waste in the said premise of M/s K B Steels Pvt Ltd


(B C Shivamurthy)

Deputy Environmental Officer
KSPCB Ballari


(P K Umashankar)
Environmental Officer
KSPCB Ballari

Regional Office :

Karnataka State Pollution Control Board

No.7, Ward No. 1, K.H.B. Colony,

Near S.P. Circle, Parvathi Nagar,

BELLARY-583 103.

Phone/Fax : (08392) 267514.

Web Site : <http://kspcb.kar.nic.in> E-mail : kspcbply@sancharnet.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ :

ಸಂಖ್ಯೆ 7, ವಾರ್ಡ್ ಸಂಖ್ಯೆ 1, ಕೆ.ಹೆಚ್.ಬಿ. ಕಾಲೋನಿ,

ಎಸ್.ಪಿ. ಸರ್ಕಲ್ ಹತ್ತಿರ, ಪಾರ್ವತಿ ನಗರ,

ಬೆಳ್ಳಾರಿ - 583 103.



towards a cleaner Karnataka

No 152/ KSPCB/EO (BLY)/DEO/AEO-2/CFE/MR/2004-05/4262 Date: 31.03.2005

To,

The Managing Director,
M/s. K.B. Steels PVT.LTD,
D No-3, Industrial Estate,
Dam Road, Hospet
BELLARY.
Sir,

Sub: Consent for establishment and clearance from Water And Air Pollution Control point of view for setting up of new Industry for the manufacture of the Steel Ingots with production capacity of 350 MTPM (INDUCTION FURNACE 6.0Tonnes Heat Capacity) at Sy No.37/C, Horovinahalli Village, Hospet Taluk, Bellary District.

Ref: 1.Your application Dated 24.02.2005.

2.Insepction of the proposed site on 15.03.2005.

3.Proceedings of the Consent Committee meeting held on 19.03.2005.

With reference to the above, it is to be informed that this Board has cleared the project from the Water and Air Pollution Control Point of view for setting up of New Industry for the manufacture of the Steel Ingots with Production Capacity of 350 MTPM (INDUCTION FURNACE 6.0Tonnes Heat Capacity) at Sy No 37/C, Horovinahalli Village, Hospet Taluk, Bellary District, subjected to the following conditions stated below are complied with:

1. The industry shall not undertake expansion / diversification/ modernization, Change of location of site etc... without the prior clearance from the Board.
2. The industry shall take afforestation measures in the factory area, so that green belt around the factory premises is maintained.
3. This CFE is related only to pollution aspects of the said project with respect to the said location. This consent is in no way to be construed to give any right, in any nature, to the applicant what so ever, in this regard.
4. This Consent for Establishment is valid for three years from the date of issue.
5. This CFE is issued for the total project cost of Rs.4.70 Crores only. There shall not be any additional investment in the proposed plant with out prior approval from the Board.

I. WATER POLLUTION CONTROL:

1. The industry shall not generate any trade effluent from the process or otherwise.
2. The industry shall treat the Domestic Waste Water from the factory either in Septic Tank with Soak Pits / Dispersion Trenches, no overflow from the Soak Pit and Dispersion Trenches is allowed. The Septic Tank and Soak Pit shall be designed as per IS 2470 Part-I and Part-II.
3. The total water requirement for the plant shall not exceed 30,000 LPD. ಪ್ಲಾಸ್ಟಿಕ್ ಬಳಕೆ ನಿಲ್ಲಿಸಿ, ಪರಿಸರ ಸ್ನೇಹಿತ್ವ ತಪ್ಪಿಸಿ. Avoid use of Plastic Be Eco Friendly

4. The Water utilized for Cooling in Furnace shall be completely Re-circulated after treating with cooling chambers of suitable size. The Cooling Water Recycle shall be in Closed Circuit.
5. The D.M. Plant effluent shall be neutralized before discharge & it shall conform to the standards in Annexure-I and shall be applied on land for the gardening/green belt within the industry premises.

II. AIR POLLUTION CONTROL:

1. The discharge of Emission from the premises of the applicant shall pass through the stacks/ chimneys where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under.
2. The Daily / Hourly rate of emissions discharged and the tolerance limits of the constituents forming the emissions in each of the stack / chimneys shall not exceed the limits laid down in Annexure-II.
3. a) The industry shall take immediate action to install adequate equipments for the control of constituents in the emissions so as to conform as per conditions No.2 within the date noted against them indicated in Annexure-I and shall get the samples analyzed every month for the parameters mentioned in Annexure-II
b) The industry shall provide 100% stand by air pollution control equipment on line so that in case of failure of the existing equipment the standby equipment should be used, so as to maintain 100% capacity of control equipment at all times.
c) The Industry shall explain the possibility to provide Fixed Hood Chimney with the Conveyor Material Loading to extract the fugitive emission, so that the continuous emission generated during the operation shall be completely taken through the Air Pollution Control Equipment and shall be discharged through Chimney.
4. The industry shall provide port hole for sampling the emissions and access platforms for carrying out stack sampling and provide electrical outlet points and other arrangements for all stacks / chimneys and other sources of emissions so as to collect samples of emissions by the Board or the applicant at any time in accordance with the provisions of the Act and Rules made therein. The details of the location of the sampling portholes, platforms, electrical are detailed in Annexure-II.
5. The applicant shall adopt continuous water sprinkling measures to mitigate the dust nuisance in the plant premises. The entire RMHS operation shall be carried out in closed condition.
6. The applicant shall earmark separate areas within the premises for storage of raw material and finished products and it shall be covered with canvas tarpaulins or stored in a room.
7. The applicant shall provide minimum 5.0 meters height compound wall to avoid carry over of fugitive dust to neighboring premises and shall provide wind break walls.
8. The applicant shall ensure that there are no complaints from the publics / private / NGO's / neighboring industries regarding the operation of the plant. If so the consent order is deemed to be revoked without prejudice and industry shall close down the operation for effecting modification so as to render the emissions to the prescribed standards.

9. The applicant shall ensure that the noise level from the premises of the industry shall not exceed 75 dB (A) Leq. and 70 dB (A) Leq. during day and night time respectively.
10. The industry shall not change or alter either the quality or quantity or rate of emission or install / replace or alter the Air pollution control equipments, change in raw material or manufacturing process resulting in change in quality and / or quality of emissions, shall be intimated to Board.
11. The applicant shall take up the mettalling works of the Approach Road to the plant and also shall take up roadside avenue plantation.
12. The applicant shall furnish all the documents relevant to expansion activity and is liable to pay the balance consent fees if any based on the documents produced.
13. The applicant shall provide 5 rows of tall growing trees each of width 33% of total plant area plantations around the periphery of the factory premises.
14. The applicant shall carry out Ambient Air Quality monitoring in all four directions at a radius 40.0 meters from the plant once in a month and results shall be submitted to this office regularly. The applicant shall ensure that the AAQ in its premises shall conform to the National Ambient Air Quality Standards specified in the Environment (Protection) Rules. Also the resultant AAQ around the plant in the villages shall not exceed the stipulated standards for Rural Area in NAAQ limits.

III. SOLID WASTE DISPOSAL:

The applicant shall dispose of all the solid waste generated from the process in a scientific manner without causing pollution directly or indirectly / nuisance to the public. The factory premises and the surroundings shall be kept clean. The details of solid waste generated and mode of disposal of solid waste and the area selected for the same shall be got approved by the Board by duly furnishing the relevant information within 30 days from the date of receipt of this consent for establishment.

IV. HAZARDOUS WASTE DISPOSAL:

The industry shall apply & obtain authorization for management & handling of Hazardous waste covered under Hazardous Waste (Management & Handling) Rules 2002 & amendment 2003 and complies with the conditions of the Authorization. The applicant shall obtain Authorization under the above said Rules for the slag and other waste generated from the industry.

IIV. WATER CESS:

It is binding on the factory as per section 3(3) and 3(4) of Water (Prevention and Control of Pollution) Cess Act 1977 to provide for,

- a. Water meter at the entrance of the water supply connection within the premises of the consumer or at any other place to be approved by the Assessing Authority so that such meter are easily accessible for inspection and maintenance and for other purpose of the Act, provided that the place where it is affixed shall be in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.

- b. Separate meters with necessary pipeline for assessing the quantity of water used for each of the four purpose mentioned below before the factory is commissioned.
- c. Industrial cooling, spraying in mine pits or boiler feed.
- d. Domestic purpose.

Every industry after fixing the water meters, shall intimate the initial meter reading to the Assessing Authority and after the industry is commissioned even for trial production file cess returns in the Form-I.

V. GENERAL:

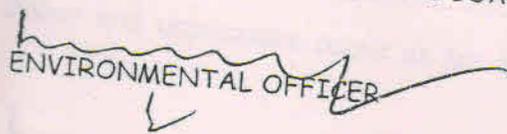
1. The industry shall ensure that during the operation of the plant, if either the emissions from the stacks, chimneys or solid waste disposal do not confirm to the standards prescribed by the Board, the industry shall shut down the plant for effecting modification to the treatment works / control equipments so as to render the emissions to the prescribed standards.
2. The applicant shall stop the plant operations immediately if there is any complaint against the industry and set right the pollution control equipment and there shall not be any dust nuisance to the neighbors from the operations of the plant.
3. Exact date of commissioning of the plant shall be informed to this Board 45 days in advance so as to make necessary inspection of the plant and the pollution control measures provided by the industry.
4. (a) The industry shall arrange for alternate power supply to run and operate the essential units of effluent plant/control equipments, in event of brake down of regular supply from Electricity Board. The industry shall provide separate energy meters to the water and air pollution control systems where appropriate. The action taken in this regard shall be informed to the Board within 30 days form the Consent for Establishment/ Clearance.
 (b) The industry shall operate the existing Pollution Control equipment efficiently and to keep proper record of run hours, failure times and efficiency with immediate effect. Compliance report shall be furnished once in 3months.
 (c) Fugitive emission shall be suppressed using water spraying.
 (d) Adequate air pollution control equipments shall be provided to avoid fugitive emissions at loading areas of process. The industry shall transport and store the raw materials in a manner so as not to cause any damage to environment, life and property. The applicant shall be solely responsible for any damages to environment.
5. For trial or regular production, industry shall establish the effluent treatment plant as approved by the Board is completed in all respects and necessary air pollution control equipments are installed to the satisfaction of the Board. The industry shall ensure that the treatment plant and control equipments are completed and commissioned simultaneously along with construction of the factory and erection of machineries.
6. The industry shall not change or alter (a) raw materials or manufacturing process, (b) change the products or products mix (c) the quality, quantity or rate of discharge /emissions and (d) install/replace/alter the water or air pollutions control equipments without the prior approval of the Board.

7. The applicant shall avail training at EMPRI, KSPCB, BANGALORE, and furnish the certificate prior to applying for the consent for the operation.
8. The applicant shall comply with all the Rules and guidelines issued from time to time.
9. This CFE does not give any right to the party/project authority /industry to forego any legal requirement, that is necessary for setting /operation of the plant.
10. The industry shall practice good house keeping and shall obtain ISO 14000 certification.
11. The applicant shall provide Garland drains all round and dust suppression measures near the raw material storage area.

Please note that this is only Consent for Establishment issued to you to proceed with the formalities to Establish the Industry and does not give any right, to proceed with Trial / Regular Production. For this purpose, a separate consent of the Board for discharge of liquid effluent and the atmospheric emissions shall have to be obtained by remitting prescribed consent fee, separately for air emissions and wastewater discharge. The application for consent has to be made 45 days in advance to your commissioning for trial production of the plant.

The receipt of this letter may please be acknowledged.

FOR & ON BEHALF OF
KARNATAKA STATE POLLUTION CONTROL BOARD


ENVIRONMENTAL OFFICER

ANNEXURE-I
ON LAND FOR IRRIGATION

SL. NO.	Characteristics.	Tolerance limits.
1	Colour and Odour.	
2	Suspended Solids mg/l. Max.	See Note.
3	Conductivity Micro ohms/cm. Max.	100
4	pH value.	2250
5	Oil and Grease mg/l. Max.	5.5 to 9.0
6	Bio-chemical Oxygen Demand, mg/l. (5 days at 20°C) Max.	10
7	Chloride (as Cl.) mg/l. Max.	100
8	Sulphate (as SO ₄) mg/l. Max.	350
9	Dissolved Solids (Inorganic) mg/l. Max.	1000
10	Manganese (as Mn) mg/l. Max.	2100
11	Percent Sodium, Max.	2.0
12	Phosphate mg/l. Max.	350
13	Sodium Adsorption Ratio Max.	5.0
14	Residual Sodium Carbonate mg/l. Max.	18.0
		5.0

Note: All efforts should be made to remove colour and unpleasant odour as far as practicable.

ENVIRONMENTAL OFFICER.

Annexure II

Chimney No.	Chimney Attached To	Minimum Chimney Height to be provided above ground level	Rate of Emission NM ³ /day NM ³ /hr.	Constituents to be controlled in the emission	Tolerance limits Mg/NM ³	Air pollution control equipment to be installed in addition to chimney height as per col.(3)	Date on which Air Pollution control equipments shall be provided to achieve the stipulated tolerance limits and chimney heights conforming to stipulated heights.	REMARKS
	2	3	4	5	6	7	8	9
ONE	Induction Furnace	30.0 mts		SPM	100	Cyclone Separator	Before Commissioning.	1. The emission rate of all chimneys shall be reported within 30 days. 2. Details of D.G. sets if any like KVA rating fuel consumption in Kg/hr., chimney height above roof level and dia to be furnished within 30 days. D.G. sets and other noise generating machinery to be provided with Silencers / Mufflers to reduce the noise pollution. 3. There shall be no smell or odour nuisance from the industry. 4. There shall no other sources of Air Pollution
	TWO D.G.SET 250 KVA	6.0mts ARL		SO2			-- DO----	


ENVIRONMENTAL OFFICER

27/5/25

670

REGIONAL OFFICE
Karnataka State Pollution Control Board,
Sy. No. 597P, Ward No. 25, 4th Main,
Dr. Vishnuvardhana Park, Kuvempunagara
BELLARY- 583 104

//BY REGD.POST WITH ACK.DUE//
(This document contains...6...pages including annexure).

Combined Consent order No. ²⁵ WPC & APC/KSPCB/RO(BLY)/2012-13 **373** date: **12 1 MAY 2012**

Consent for discharge of effluents under the Water (Prevention and Control of Pollution) Act, 1974 and Emissions under the Air (Prevention and Control of Pollution) Act, 1981.

- Ref: 1. Your application submitted on 03-5-2012.
2. Board office Notification No.6811 dated 06-03-2012
3. Proceedings of Consent Committee Meeting held on 04-5-2012.

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Consent is hereby granted under section 25/26 of Water (Prevention and Control of Pollution) Act 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act 1981 (herein after referred as the Water Act and the Air Act respectively) and the Rules and Orders made there under and subject to the terms and conditions as detailed in the schedule annexed to this order.

Consent is granted to
The Managing Partner
M/s.K.B. Steels Pvt. Ltd.,
Sy.No.37/C, 23rd KM stone,
NH-13, Horavanahalli Village,
Hospet Taluk, Bellary District

authorizing him/her/it to operate their industrial plant and to make discharge of effluents and emissions from the premises as detailed below :

M/s.K.B. Steels Pvt. Ltd.,
Sy.No.37/C, 23rd KM stone,
NH-13, Horavanahalli Village,
Hospet Taluk, Bellary District

Discharge of effluents under the Water Act:

Sl. no.	Description	Permitted Quantity of discharge	Limits specified refer schedule	Place of discharge
1	Trade effluent	---	---	----
2	Domestic effluent	10,000 LPD	----	Septic Tank & Soak Pit

Discharge of air emissions under the Air Act from the following stacks/process etc.

Sl. No.	Description of chimney/outlet	Limits specified refer schedule
1	Attached to Induction Furnace & 250KVA D.G.set	As per Annexure-I

[Signature]
Environmental Officer
RO, KSPCB, BELLARY

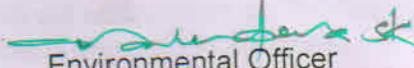
[Signature]

The consent is valid for the manufacture of:

Sl. No	Products & By-products	Maximum Capacity (TPA/TPM/TPD or Nos etc)
1	Steel Castings	350TPM

The Consent is granted for the period from 1-7-2012 to 30-6-2017.

For and on behalf of the
Karnataka State Pollution Control Board


Environmental Officer
RO, KSPCB, BELLARY

To,

The Managing Partner
M/s. K.B. Steels Pvt. Ltd.,
Sy.No.37/C, 23rd KM stone,
NH-13, Horavanahalli Village,
Hospet Taluk, Bellary District

Copy to: 1. Master Register
2. Case file

For Office use: Industry Code :	
1. Size: L/M/S	:Medium
2. Category: R/O/G	:Red
3. Consent Fees paid	: Rs. 90,000=00
4. Receipt No.& Date	:324108 dt.8-5-2012

C. GENERAL CONDITIONS APPLICABLE :

1. This consent is issued based on the recommendation of the Consent Committee Meeting held on 04-5-2012.
2. The applicant shall provide water meters for every source of water and shall submit the cess returns regularly as required under Water Cess Act before 5th of every month in the prescribed form.
3. The applicant shall not change or alter quality or quantity or the rate of discharge or temperature or the route of discharge with out the previous consent of the Board.
4. The applicant shall promptly comply with all orders and instructions issued from time to time by the Board or any other officers of the Board duly authorized in this behalf.
5. The applicant shall display the consent granted in a prominent place for perusal of the inspecting officers of the Board.
6. The applicant shall provide alternate power supply sufficient to operate all Pollution control equipments utilized by the applicant to maintain compliance with the terms and conditions of this consent.
7. The applicant shall provide port holes for sampling the emissions, access platforms for carrying out stack sampling, electrical points and all other necessary arrangements including ladder.
8. The applicant shall monitor the Ambient Air Quality at the locations stipulated by the Board and monitoring shall be done as per the EP Rules.
9. The applicant shall store the waste oil generated from the D.G. Set in scientific manner and shall be sold to the authorized re-processor.
10. The Board reserves the right to review, impose additional conditions, revoke, change or alter terms and conditions of this consent.
11. The industry shall furnish Environmental statement for every financial year ending with 31st March in Form -V as per Environment Protection Act, 1986. The Statement shall be furnished before the end of September every year.
12. The applicant shall make an application for consent at least 120 days before expiry of this consent.
13. Solid Waste Management:
 - (a) The applicant shall segregate solid waste from Hazardous Waste/Bio-medical Waste/Municipal Solid Waste and store it properly till treatment / disposal without causing pollution to Environment.
 - (b) The storage & disposal shall be as specified below:

Sl No	Type of Solid Waste	Quantity	Mode of storage, treatment and disposal
---	---	---	---


Environmental Officer
RO, KSPCB, BELLARY



REG-014.0
 Karnataka State Pollution Control Board
 Sy. No. 5977, Ward No. 25, 4th
 Dr. Vishwanathrao Park, Kuvempu
 BELLARY- 583 109

-3-
SCHEDULE
TERMS AND CONDITIONS

121 MAY 20
 /373

(to accompany consent No. WPC & APC/KSPCB/RO(BLY)/ 2012-13)

A. TREATMENT AND DISPOSAL OF EFFLUENTS UNDER THE WATER ACT.

1. The discharge from the premises of the applicant shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act or Rules made there under.
2. The daily quantity of effluent discharge shall not exceed the limits and shall not contain the constituents in excess of the tolerance limits laid down as indicated in the table below. The applicant shall monitor the quality of effluents for the parameters stipulated as per the frequency indicated.

Sl. No	Description of the effluents	Daily quantity of discharge in KL	Tolerance Limits	Frequency of monitoring
1	Industrial effluents	---	---	----
2	Domestic effluents	10	----	----

3. The applicant shall install and operate the effluent treatment systems as stipulated by the Board vide consent Letter No.112/WPC&APC/KSPCB/RO(BLY)/2011-12/852 dtd.20-7-2011 and maintain the same continuously so as to achieve the treated effluent quality as mentioned above.
4. The applicant shall discharge the effluents only to the place mentioned in the Consent order.
5. The cooling water shall be recycled completely.

B. DISCHARGE OF EMISSIONS UNDER THE AIR ACT

1. The discharge of emissions from the premises of the applicant shall pass through the stack/chimney/outlet mentioned in this consent order where from the Board shall be free to collect the samples at any time in accordance with the Act or Rules made there under.
2. The applicant shall provide control equipments as stipulated by the Board vide consent Letter No.112/WPC&APC/KSPCB/RO(BLY)/2011-12/852 dtd.20-7-2011 for the control of emissions. The rate of emissions discharged and the tolerance limits of the constituents forming the emissions in each of the stacks shall not exceed the limits laid down in Annexure-I. The applicant shall monitor the emission levels as per the frequency schedule indicated Below

Sl No	Effluents/emissions to be monitored	Frequency of monitoring
1	Stacks attached to Induction Furnace	Once in 3 months

S. S. S. S. S.
 Environmental Officer
 RO, KSPCB, BELLARY

14. Noise Pollution Control:

- (a) The applicant shall take steps to control noise levels so as to maintain ambient air quality standard in respect of noise as laid down under the Air Act, 1981.
- (b) The applicant shall provide necessary acoustic enclosures or measures to control noise levels generated from the DG Sets as per Environment Protection Rules, 1986.

15. Monitoring and reporting:

- a. The applicant shall carryout self monitoring of effluents and emissions at the frequency indicated below and furnish the reports of analysis to this office.
- b. The analysis of effluents and emissions may be carried out in house laboratory/ KSPCB approved laboratory/ laboratories approved under EP Act.
- c. The applicant shall maintain log books to reflect the working condition of pollution control systems and also self monitoring results and keep it open for inspection.

16. The applicant, is heirs, legal representatives or assigns shall have no claims what so ever to the continuation or renewal of this consent after expiry of the period of consent.
17. The applicant shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.

For and on behalf of the
Karnataka State Pollution Control Board


Environmental Officer
RO, KSPCB, BELLARY



ANNEXURE - I

Chimney No.	Chimney Attached to	Minimum Chimney height to be provided above ground level in mts.	Rate of emission NM ³ /hr	Pollutant to be controlled in the emissions	Tolerance limits mg/NM ³	Air Pollution control equipment to be installed, in addition to chimney height as per col. (3)	Date on which Air pollution Control Equipments shall be provided to achieve the stipulated tolerance limits and chimney heights conforming to stipulated heights.	REMARKS
1	2	3	4	5	6	7	8	9
ONE	Induction Furnace -6T capacity	9 mtr AGL	---	SPM	100	Chimney as per col. (3) with scrubber	At all times	1. The noise generating machinery to be provided with Silencers/Mufflers and suitable Acoustic measures to reduce the noise pollution.
TWO	D.G.set- 250KVA	5mtr. ARL Chimney	--	SO ₂	----	Chimney as per col. (3) with acoustic enclosure	At all times	2. There shall be no smell or odour nuisance from the industries. 3. There shall be no other sources of Air Pollution.
<p>Note :Noise level shall not exceed 75 dB (A) leq. during day 6A.M. to 9 P.M. and 70 dB (A) leq during Night 9 P.M. To 6 A.M.</p> <p style="text-align: right;">  Regional Officer RO, KSPCB, BELLARY </p>								

GULBARGA ELECTRICITY SUPPLY COMPANY LIMITED

Ph : (08392) 275718

Fax:(08392) 275716

E-Mail: ceballari@gmail.com



Office of the
Chief Engineer, Electy.,
O&M Zone, GESCOM.,
Ballari.

Sub: Permanent Disconnection/Closure of Contract Demand of 3400 KVA to the EHT Installation bearing R.R.No. HREHT-12 of M/s K.B. Steels Pvt. Ltd., Haravanahalli village in Hospet Tq.

- Ref:**
1. Consumer application dated 17.07.2015.
 2. The Chief Engineer Electy, Corporate Planning, Gescom, Kalaburgi Ltr No. GESCOM(CEECP)/EE(COML)/D(AE)/2015-16/1456-62 Dt:12.04.2016.
 3. Consumer Letter dated:04.02.2016 addressed to the Managing Director, GESCOM, Kalaburgi.
 4. Ltr No. EEE/HPT/AEE(O)/3396-3402 Dt: 19.07.2016 of the Executive Engineer Ele, O&M Rural Division, GESCOM, Hospet.

Preamble:

1. M/s K.B. Steels Pvt.Ltd., at Survey No. 37/C, at Haravanahalli Village in Hospet Division, has registered an application for disconnection/closure of contract demand of 3400 KVA vide ref (1).
2. The application for permanent disconnection/closure was submitted to Corporate Office by this Office vide Ltr No. 7570-75 dated 06.11.2015.
3. The Consumer has addressed a letter on 04.02.2016 to Hon'ble Managing Director Kalaburagi Vide letter cited under ref (3).
4. The CEE Corporate Planning, GESCOM, Kalaburgi has instructed outstanding arrears shall be worked taking interest into account and adjustment of interest on security deposit to be paid by GESCOM. Further the necessary proposal shall be obtained from the Hosapete Division office duly audited by the Internal Audit of the Division vide letter cited under ref (2).
5. The CEE O & M Zone, GESCOM, Ballari has addressed a letter to SEE O & M Circle GESCOM, Ballari vide ltr No. 985-90 dated 30.04.2016 to submitted the details as per the cited under ref (2)
6. The SEE O & M Circle GESCOM, Ballari to the EEE Rural Division, GESCOM, Hospet vide ltr No 369 dated 04.05.2016.
7. The EEE O & M Rural Division, GESCOM, Hospet has submitted the audit withdrawal statement vide ltr no2097-99/06.06.2016.
8. The EEE O & M Rural Division, GESCOM, Hospet has submitted the explanation to this office vide ltr No. 985-90 dated 30.04.2016 vide ltr No EEE/Hpt/AEE(O)/3396-3402 dated 19.07.2016.

AA2
TO HREHT-12
25/7/16

Hence the following formal Order :

No: GESCOM/CEE/CA/AO/SA-1/F-40/16-17/ 3892 - 902 Date: 10.9 JUL 2015

Approval is hereby accorded for Permanent disconnection/closure of contract demand of 3400 KVA w.e.f. 18.10.2015 as per KERC clause 34.02 of Conditions of supply of Electricity of the distribution licensees in the State of Karnataka in respect of M/s K.B. Steels Pvt. Ltd., of RR.No. HREHT-12 with effect from the meter reading date following the expiry of 3 months period from the date of registration of application duly observing all the following formalities of GESCOM.

The arrears if any outstanding against this RR number shall be adjusted from the deposits held against the RR No. HREHT-12.


Chief Engineer Electy.,
O&M Zone, GESCOM,
Ballari.

Copy to:

- 1) The Controller of Accounts (I/A), GESCOM, Kalaburgi.
- 2) The Superintending Engineer Ele O & M Circle, GESCOM, Ballari.
- 3) The Superintending Engineer Ele, MRT & LDC, Corporate Office, GESCOM, Gulbarga.
- 4) The Executive Engineer Ele O & M Rural Division, GESCOM, Hospet.
- 5) The AO (I/A) O & M Division, Hospet.
- 6) The Asst. Executive Engineer Ele O & M Rural Sub-Division GESCOM Hospet for information and needful.
- 7) The PS to Managing Director, GESCOM to place before Hon'ble Managing Director, GESCOM
- 8) The PS to Director Technical to place before the Hon'ble Director (Technical), GESCOM,
- 9) The PS to Financial Advisor GESCOM Corporate Office Gulbarga to place before the Financial Advisor.
- 10) M/s K.B. Steels Pvt. Ltd., Harovaonahalli, Hospate Tq. Ballari District.
- 11) CA/F-40/OC/MF



K.B. STEELS PVT. LTD.

Telefax : 08394-230639

Cell : 94482 85704

E-mail : arjunkbs@gmail.com

Regd. Office 8th Cross, M.J. Nagar, HOSPET - 583 203. Bellary Dist. Karnataka.

To,

19/3/2020

The Environmental officer,
KSPCB BELLARY

Dear Sir,

We the undersigned Director of M/s K-B Steels
Pvt Ltd would like to inform You that we have
stopped our Commercial Production from
December 2013 as Per GESCOM records. This
is for Your kind information.

Thanking You Sir,

Yours faithfully

For K. B. STEELS PVT. LTD.



Managing Director

EXTENSION AGREEMENT

This Extension Agreement is made and effective on the 1st March of 2020.

BETWEEN: Mr. Santosh S, Managing Director of M/s SAIVIJAY PRAGATI STEEL UDYOG PVT LTD, a registered company having its Registered Office located at: Old Income Tax Building, Near Sahakari Kalyana Mantapa, N C Colony Hospet.583201 (Herein referred as the Lessee)

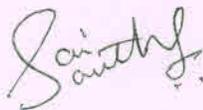
AND: Mr. Sudhakar Hiremath S/o C S Hiremath, Managing Director of KB Steels, aged 63 Years R/o 8th Cross, 28th Ward, M J Nagar, Hosapete – Bellary Dist., (Herein Referred as the Lessor)

In consideration of mutual covenants contained in this agreement, the parties agree as follows:

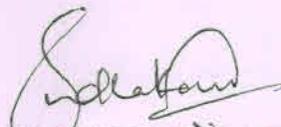
WHEREIN the said agreement expires on 29th of February, 2020 and the parties desire to extend and continue said agreement; it is provided that the said agreement shall be extended for an additional term of 11 months, commencing upon the expiration of the original of the term and expiring on 31st January, 2021.

This extension shall be on the same terms and conditions as mentioned in the original Agreement.

IN WITNESS WHEREOF, the parties have executed this agreement at HOSAPETE on 25th of February 2020.



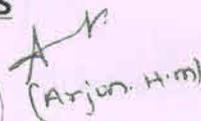
SANTOSH S
(LESSE)



SUDHAKAR HIREMATH
(LESSER)

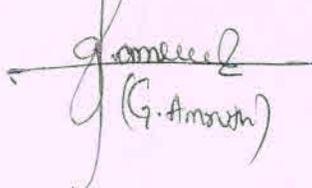
WITNESSES

1.



(Arjun. H.M)

2.



(G. Amruth)

EXTENSION AGREEMENT

This Extension Agreement is made and effective on the 1st April of 2019.

BETWEEN: Mr. Santosh S, Managing Director of M/s SAIVIJAY PRAGATI STEEL UDYOG PVT LTD, a registered company having its Registered Office located at: Old Income Tax Building, Near Sahakari Kalyana Mantapa, N C Colony Hospet.583201 (Herein referred as the Lessee)

AND: Mr. Sudhakar Hiremath S/o C S Hiremath, Managing Director of KB Steels, aged 63 Years R/o 8th Cross, 28th Ward, M J Nagar, Hosapete – Bellary Dist., (Herein Referred as the Lessor)

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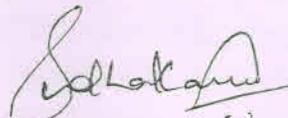
WHEREIN the said agreement expires on 31st of March, 2019 and the parties desire to extend and continue said agreement; it is provided that the said agreement shall be extended for an additional term of 11 months, commencing upon the expiration of the original of the term and expiring on 29st February, 2020.

This extension shall be on the same terms and conditions as mentioned in the original Agreement.

IN WITNESS WHEREOF, the parties have executed this agreement at HOSAPETE on 30th of March 2019.

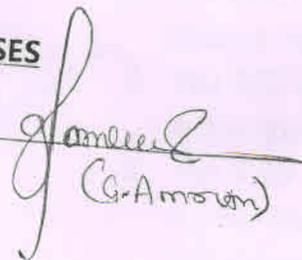


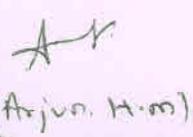
SANTOSH S
(LESSEE)



SUDHAKAR HIREMATH
(LESSER)

WITNESSES

1) 
(G. Amour)

2) 
(Arjun. H. M.)

SOLID WASTE STOCK AT KB STEELS

Product	Quantity
4+Char	5359.84
0-4 Char	1096.83
Accreation	1400 (Approx)

MT

MT

MT

As on 20/02/2020



**PHOTOGRPAHS OF CHAR AND ACCRETION STORED WITHIN THE PREMISES
OF M/s K B STEELS PRIVATE LIMTIED Sy No 37/C, HARUVINAHALLI VILLAGE,
HOSPET TALUK, BALLARI DIST**



PHOTOGRPAHS OF CHAR AND ACCRETION STORED WITHIN THE PREMISES OF M/s K B STEELS PRIVATE LIMTIED Sy No 37/C, HARUVINAHALLI VILLAGE, HOSPET TALUK, BALLARI DIST

